

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 3207
ANSWERED ON 4TH AUGUST, 2022**

GUIDELINES REGARDING RIDESHARING

3207. SHRI RATTAN LAL KATARIA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the Government has issued any guidelines or license for ridesharing such as bike sharing, scooter sharing, car sharing etc. and if so, the details thereof;

(b) whether the Government has shared its views with the State Governments to address the complaints received regarding ridesharing and if so, the details thereof;

(c) whether the Government is considering to introduce a comprehensive scheme to encourage/promote ridesharing /carpooling etc.; and

(d) if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (d) Ministry of Road Transport & Highways has issued the Motor Vehicle Aggregators Guidelines, 2020 in accordance with section 93 of Motor Vehicles Act, 1988, for the compliance of all States/UTs on 27th November, 2020. These guidelines provide a guiding framework to the State/UT Governments to consider for issuance of license as well as regulating the business being

conducted by such Aggregators. Provision has been made in the guidelines with regards to Ride pooling as per para 11 of the Guidelines and ride sharing as per para 15 of guidelines. Copy of the Motor Vehicle Aggregators Guidelines, 2020 is available on the website of the Ministry of Road Transport & Highways (www.morth.nic.in)
